

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:324
ANSWERED ON:09.08.2012
MAHADAYI RIVER DISPUTE TRIBUNAL
Joshi Shri Pralhad Venkatesh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware about the Mahadayi River Water Dispute Tribunal constituted by the Government to adjudicate upon the issues of water sharing between Karnataka, Goa and Maharashtra States is not provided with the required infrastructure;
- (b) if so, whether it has caused undue delay in giving justice in time to the disputing States;
- (c) whether the Supreme Court has issued any directions in this regard; and
- (d) if so, the action taken by the Union Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) The infrastructure logistics and support for the Mahadayi Water Dispute Tribunal (MWDT) has been provided as given below:-

The Government has sanctioned 14 Temporary posts (Gazetted/Non Gazetted) and Tribunal has been taking necessary action for appointing persons as per Inter State River Water Disputes (ISRWD) Rule, 1959 in the tribunal. Apart from this, official staff car, with driver and 2 attendants (on outsourcing basis) has been provided to the Members of the tribunal. Further, in consultation with the Cauvery Water Disputes Tribunal (CWDT), MWDT has been allowed to hold its meeting/hearing at the CWDT court till MWDT get its own accommodation ready.

Office space for the Tribunal has been allocated by Ministry of Urban Development, (Directorate of Estates) at 5th Floor, Janpath Bhawan, New Delhi vide Directorate of Estate order dated 7th October, 2011. The work of reengineering & refurbishing of the same has been allocated to Central Public Work Department (CPWD).

- (b) As per Section 5(2) of the Inter State River Water Disputes (ISRWD) Act 1956, the tribunal has a period of three years to give its decision. This is further extendable by two years in case of unavoidable reasons.

- (c) &(d) The Supreme Court while hearing IA7 of 2012 in OS 4/2006 has passed an order on 23rd July 2012, directing Union Government to file reply within two weeks on IA7 of 2012. The necessary actions for filing the reply has been taken by Union of India.